

Member who was assaulted by the police and you are the custodian of our rights, it is your responsibility to give your ruling. Through you, I would like to request the hon. Home Minister, Shri Chavan to look into the matter.

[English]

He should be willing to hold a judicial inquiry regarding the assault on Shrimati Suseela Gopaiian and others.

[Translation]

In view of the demand for suspending the guilty police officers being made from all sections of the House, I would request the hon. Home Minister through you to speak to Shri Karuna-karan, the Chief Minister of the State because law and order is a state subject. I think Shri Karunakaran will agree to suspend the concerned police officers for assaulting Shrimati suseela Gopaiian. (Interruptions)

MR. SPEAKER: I agree with what all the hon. Members have said in this House. I assure them all that proper action would be taken in this regard if any such thing has happened against the hon. Member. Right now, it is the Question Hour. Had this issue been raised even after the Question Hour, my reply would have been the same. Question Hour is meant for the Members and it is upto you how best to utilize it. This is wastage of your time, not of the Government. So I would like to take up this issue after the Question Hour is over.

In this regard, first of all I would like to request the Government to make the facts available to me as soon as possible. And the Privilege Motion as well as the statement of the concerned hon. member when she turns up here also will be taken into account. After that I will seek informations from the state Government also. Keeping all these things in view, proper action will certainly be taken.

11.14 hrs.

ORAL ANSWERS TO QUESTIONS

[Translation]

Privatisation of Power Projects

*242. SHRI YASHWANTRAO PATIL:
SHRI RAM KAPSE:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have received applications from private parties/institutions for setting up power projects;

(b) if so, the number of such applications statewise, pending with the Union Government;

(c) the names of the power projects proposed to be handed over to private parties/institutions; and

(d) the details of terms and conditions finalised in this regard?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) and (b). 8 proposals for power projects in private sector aggregating to a total capacity of 2142 MW are pending with the Union Government.

(c) State Governments have issued clearance under Electricity (Supply) Act, 1948, on the feasibility reports submitted by the agencies concerned for the following projects to be implemented by the private enterprises;

STATEMENT

Sl. No.	Name of the Project/Agency/Location	State	Type/Capacity
1	2	3	4
1.	Budge-Budge TPS by CESC Ltd., West Bengal	West Bengal	Coal/500MW (2 x 250 MW)
2.	Combined Cycle Gas Turbine Unit by Tata Elect. Cos. Trombay Maharashtra	Maharashtra	Gas/180 MW (1x20 MW GT) (60 MW ST)
3.	TICAP Co Lignite based TPS promoted by GM Swamy Associates, Srimushnam, Tamil Nadu	Tamil Nadu	Lig/250 MW (1 x 250 MW)
4.	Chandil TPS by M/s. RPG Enterprises, Bihar	Bihar	Coal/500 MW (2 x 250)
5.	Western Maharashtra TPS of BSES, Daharu, Maharashtra, Thane Distt.	Maharashtra	Coal/500 MW
6.	Bhivpuri pumped Storage Scheme by M/s. Tata Electric Companies, Maharashtra	Maharashtra	Hydro/90 MW (1 x 90 MW)
7.	Ship.Barge mounted power plant by M/s. Confidence Shipping Co. Pvt. Ltd.,	Maharashtra	LSHS/110 MW
8.	Maniyar HE Project by M/s. Universal Corburundum, Kerala	Kerala	Hydel/12 MW
			2142 MW
Some State Governments, as shown under, have intimated that they would be entrusting implementation of the following power projects to private sector firms:-			
Name of the Project	State	Capacity (in MW)	
Perch TPS-2 X 210 MW	Madhya Pradesh	420	
Bespa: HE-II 1 X 300	Himachal Pradesh	300	
UH HE 1 X 70	-do-	70	
Ghanvi HE 1 X 22.5	-do-	22.5	
			812.5 MW

Further, the Tamil Nadu Industrial Development Corporation (TIDCO), a State Government Undertaking under the Government of Tamil Nadu have indicated that they would be entrusting implementation of a lignite based project of a (3 X 500 MW) total capacity of 1500 MW in the Trichy Distt. of Tamil Nadu to an enterprise in the private/joint sector. The Government of Orissa have intimated that they are processing a proposal for entrusting implementation of Ib Valley Extension TPS (3 X 500 MW) total capacity 1500 MW to a foreign private enterprises.

The State Governments and their agencies have also invited proposals from the private sector units for setting up a power project aggregating to 21566 MW. The details of the advertisements are:-

STATEMENT

Sl. No.	Project Name	Agency	State	Region	MW	Adv. on
1	2	3	4	5	6	7
A.	Thermal Coal Units					
1.	Pench TPS ST-I Units 1 & 2	MPAVNL	MP	WR	420	13.6.90
2.	Birsinghpur TPS Extn. St. II	MPAVNL	MP	WR	420	13.6.90
3.	Korba (West) TPS Extn. Unit No. 5 & 6	MPAVNL	MP	WR	420	13.6.90
4.	Tenughat TPS Extn. St. II	BSEB	Bihar	ER	620	11.9.90
5.	Khaperkheda TPS Extn. St II Unit 4 & 5	MSEB	Mah	WR	420	3.10.90
6.	Raichur TPs ST. III	KEB	Kar	SR	500	6.1.91
7.	Chandil TPS St. I Unit 1 & 2	BSEB	Bihar	BR	500	11.9.90
8.	Muzaffarpur Extn. St. II	BSEB	Bihar	ER	420	11.9.90
9.	Naraj TPS	OSEB	Ors	ER	500	21.3.91
10.	Vishakhapatnam TPS St. I Unit No. 1 & 2	APSEB	AP	BR	1000	27.8.90
11.	Rosa TPS Units 1	UPSEB	UP	NR	420	19.9.90
12.	Jawaharpur TPs Units 1,2 &3	UPSEB	UP	NR	630	19.9.90

Sl. No.	Project Name	Agency	State	Region	MW	Adv. on
1	2	3	4	5	6	7
13.	Uncharhar TPS Unit 1,2,3 & 4	UPSEB	UP	NR	840	19.9.90
14.	Mysore TPS Unit No. 1,2 & 3	KEB	Kar	Sr	1500	6.1.91
15.	Hospet TPS St. I Unit 1, 2 & 3	KEB	Kar	Sr	1500	6.1.91
16.	Patna TPS Unit 1 & 2	BSEB	Bihar	ER	135	11.9.90
17.	Nabinagar TPS St. I Unit 1 & 2	BSEB	Bihar	ER	1000	11.9.90
18.	Lignite Based Unit	TIDC	TN	SR	1500	20.3.91
19.	Durgapur TPS	OSEB	Ors	ER	500	21.3.91
20.	Hirna TPS	OSEB	Ors.	ER	500	21.3.91
21.	Gopalpur TPS	OSEB	Ors	ER	500	21.3.91
Total					14,255	

B. Thermal Gas Units

1.	Jagdishpur CCGT	UPRVUN	UP	NR	210	19.9.90
2.	Gandhar CCGT	GPCL	GUJ	WR	615	27.9.90
3.	Ppavav CCGT	GPCL	GUJ	WR	615	27.9.90

Sl. No.	Project Name	Agency	State	Region	MW	Adv. on
1	2	3	4	5	6	7

4.	Negothane/Kolad OCGT	MSEB	MAH	WR	820	3.10.90
5.	Godavari OCGT	APSEB	AP	SR	400	27.8.90
6.	Bawana OCGT	UPRVUN	UP	NR	600	19.9.90
7.	Babraia OCGT	UPRVUN	UP	NR	600	19.9.90
8.	Shahajanpur OCGT	UPRVUN	UP	NR	600	19.9.90
9.	Aonia OCGT	UPRVUN	UP	NR	600	19.9.90

Total 5260

C. HYDEL POWER UNITS

1.	Larji HE Units	HPSEB	HP	NR	128	29.10.90
2.	Uhl. III HE Units	HPSEB	HP	NR	70	29.10.90
3.	Ghanvi HE Units	HPSEB	HP	NR	22.5	29.10.90
4.	Tawa HE Units	MPAVNL	MP	WR	12	13.6.90
5.	Baspa-II HE Units	HPSEB	HP	NR	300	29.10.90
6.	Dhamwari-Sunda HE Units	HPSEB	HP	NR	70	29.10.90

Sl. No.	Project Name	Agency	State	Region	MW	Adv. on
1	2	3	4	5	6	7
7.	Maheeswar HE Units	MPAVNL	MP	WR	400	13.6.90
8.	KC Canal HE Units	APSEB	AP	SR	3	27.8.90
9.	Guntur RCRD HE Units	APSEB	AP	SR	4	27.8.90
10.	Guntur RCRD HE Units	APSEB	AP	SR	4.5	27.8.90
11.	Malena HE Units	HPSEB	HP	NR	86	29.10.90
12.	Neogal HE Units	HPSEB	HP	NR	4.5	29.10.90
13.	Khauil HE Units	HPSEB	HP	NR	10.5	29.10.90
14.	Hibra HE Units	HPSEB	HP	NR	240	29.10.90
15.	Parbil-III HE Units	HPSEB	HP	NR	501	29.10.90
16.	Other HE Projects	APSEB	AP	SR	19.8	27.8.90
17.	Shiva Hydel Mini Scheme	KSEB	Kar	SR	3	6.1.91
18.	Vanvilas Sagar Scheme	KSEB	Kar	SR	4.5	6.1.91
19.	Drop Down Stream	KSEB	Kar	SR	0.25	6.1.91
20.	Madhevarmanthri Anecut	KSEB	Kar	SR	3.5	6.1.91
Total					1885.05	

Sl. No.	Project Name	Agency	State	Region	MW	Actv. on
1	2	3	4	5	6	7
D. WIND ENERGY UNITS						
1.	Rangiri Wind Mills Power Generation	APSEB	AP	SR	50	27.8.90
					Total	50
E. SOLAR ENERGY UNITS						
1.	Kothagudem Solar TPS	APSEB	AP	SR	30	27.8.90
					Total	30
F. DG SETS						
1.	Kolar-Bidar Indl. Jamkhandi	KSEB	Kar	SR	78	6.1.91.
					(A+B+C+D+E+F) Total	21,588 MW

(d) The terms and conditions for allowing private sector firm's projects in the electricity sector would be finalised as per the provisions of Indian Electricity Act, 1910 and Electricity (Supply) Act, 1948 as amended and as per the Government Policy to encourage private sector projects in the electricity sector.

[*Translation*]

SHRI YASHWANTRAO PATIL: Mr. Speaker, Sir, the hon. Minister has replied that the proposals as submitted by all the states are for about 21,558 MW capacity. The whole House knows that the demand for electricity is likely to go up after the new industrial policy formulated by the Government is implemented. Hence, through you I would like to know from the hon. Minister whether there is any time-bound programme with the Government for immediate clearance of the proposals for such power projects?

SHRI KALP NATH RAI: Mr. Speaker, Sir, 8 proposals of the Private Sector are under consideration of the Central Government. In all, the State Governments have put forward proposals for 21,000 MW on the basis of advertisements. The decision of the Central Government in favour of private sector participation in power generations is based on the fact that the target for the Eighth Five Year Plan is to generate 36645 MW. of electricity and to achieve this target, funds to the tune of Rs. 1,26,000 crores are needed. Private Sector participation was allowed after making necessary amendments in the law as we were facing shortage of resources. Though participation of private sector was already there, yet through this amendment, we have encouraged them to participate in this sector in a big way. We hope that we would overcome the shortage of resources through the Private Sector participation and the Government would be able to meet the shortfall in demand for electricity in the country.

SHRI YASHWANTRAO PATIL: Mr. Speaker, Sir, he has replied that they are

going to take a decision soon. But the proposals for 5 Thermal Power Projects and 4 gas based power stations submitted by the Maharashtra Government are lying in the shelves of the Central Government since 1984. Through you, I would like to know the time by which these projects would be cleared?

SHRI KALP NATH RAI: Mr. Speaker, Sir, the projects submitted by the Maharashtra Government are of different types. Some of them are to be executed by the State Government some by the Central Government, some by the Central Government and some others through the Private Sector participation. Whatever proposals Maharashtra Government has submitted are under consideration of the Central Government. Techno-economic clearance has already been given to them. It is for the State Government to implement them now.

[*English*]

SHRI RAM KAPSE: The Minister, in his printed reply, has given a list of proposals which are pending with the Union Government. From Maharashtra, there are four projects which are pending with your Department only. Then, there are two proposals from Maharashtra which have been advertised long before, almost before a year. I would like to know whether the Government has cleared proposals for privatisation from Maharashtra as regards these four pending proposals and those two which have been advertised by the Maharashtra Government.

Secondly I would like to know whether you are considering the Thakurli Power House, which is a Railway power House. The Government of Maharashtra wants it to be run on gas turbine. It is closed since 1987. Neither the Railways are using it; nor is the Government of Maharashtra using it, because you have not cleared it. Actually, the proposal from the Government of Maharashtra is for 240 MW, out of which 200 MW can be used by the Railways themselves.

When will you clear all these projects of the Government of Maharashtra—four pending with you, two advertised by them and the Thakuril power house to be run on gas turbine? Are you going to clear them early?

SHRI KALP NATH RAI: The Combined Cycle Gas Turbine Unit by Tata Electrical Companies, Trombay, Maharashtra (180 MW) and the Western Maharashtra TPS of BSES, Dahanu, Maharashtra, Thane District (500 MW) are the projects which have been approved by the Government of India.

Regarding the other proposals, I would like to say that the Maharashtra Sarkar has not still established the fuel-linkage. Until and unless the Petroleum Ministry gives the clearance for the fuel-linkage, we cannot give techno-economic clearance.

[Translation]

SHRI SHARAD YADAV: Mr. Speaker, Sir, it is good that the Private Sector is being involved in power generation as the power shortage is growing day by day in the country. The hon. Minister might be knowing that there is acute power crisis in Bihar. The State Government is making its efforts to meet this crisis and it has submitted proposals in this regard to the Central Government. I would like to know from the hon. Minister the stage at which these proposals are at present. The most parts of this State are adjacent to the borders of Nepal. Sources of water and electricity of Uttar Pradesh and Bihar both originate from Nepal.

MR. SPEAKER: The question is on Privatisation.

SHRI SHARAD YADAV: It would be better if the hon. Minister throws some light on this issue. I have just returned from abroad and as such I have not been able to speak to him. Will the hon. Minister be pleased to state the progress made in this regard as a result of the talks held between him and the Prime Minister of Nepal?

SHRI KALP NATH RAI: Mr. Speaker,

Sir, the proposal for Chandil Project with 500 MW capacity submitted by the Bihar Government is under consideration of the Central Government. Techno-economic clearance has already been given and the financial clearance will also be issued soon. Two months ago, the Central Government approved 710 MW Koel-Karo Hydro-electric project for Bihar, which involves an estimated expenditure of Rs. 1338 crores. The work on this project has already commenced. Hon. Sharad Yadav would be glad to know that an agreement between India and Nepal with regard to water resources which includes Pancheswari, Karnali, Bagmati, Kamala and Kosi dam has been reached recently following the visit of nepalese Prime Minister to India. Protocols in this regard have been signed between the Prime Ministers of India and Nepal. We hope that after the completion of that project, India will get hydro-power in abundance.

MR. SPEAKER: The hon. Members from different states want to know about the time frame by which the projects of their respective states would be completed. I would be better if you could send replies to them in writing when they write to you about that. Now I am going over to the next question.

[English]

Identity Cards to Persons Living in Border Areas

*243. **SHRI LAL K. ADVANI:**
SHRI ATAL BIHAR VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to issue identity cards to persons living in the border areas of the country;

(b) if so, the time by which the scheme is proposed to be taken up for implementation;

(c) whether such identity cards have